

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

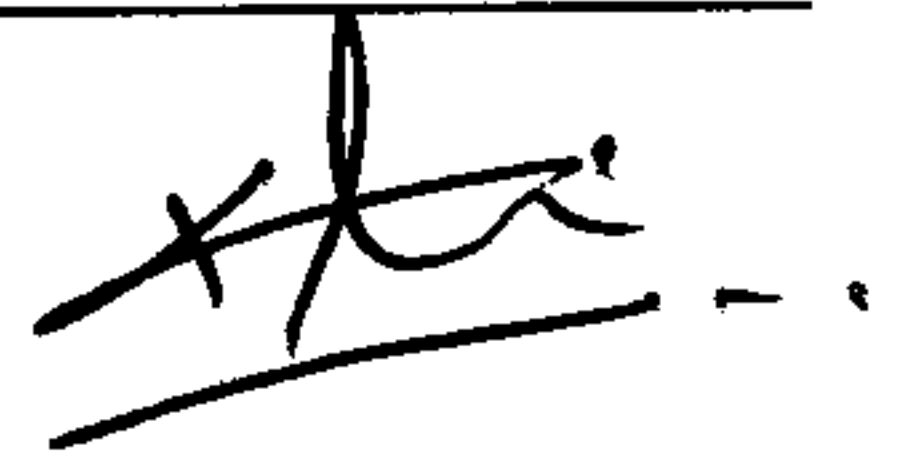

CP No. 46/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2020**

Name of the Company: Union of India
V/s
NK Proteins Pvt Ltd

Section : Section 271(1)(e) r.w, 272(c) of the Companies Act, 2013 r.w. Section 243 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KSHITIJ AMIN, CGSC ON BEHALF OF DEVANG VYAS, ASG.	CGSC	PETITIONER.	
2.	Keyur D. Gandhi a/w Raneel S. Patel a/w Kanya A. Shah i/b Navanati Associates	Advocate	Respondent	

ORDER

The parties are represented through learned counsels.

The Learned Lawyer appeared by filing vakalatnama on behalf of the Respondent and requesting time to file reply.


The prayer is allowed.

Three weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

Learned Lawyer for the Respondent submitted that he has taken the consent of the Petitioner.

List the matter on 19.03.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 17th day of February, 2020